

FRONTIER INFORMATICS LIMITED

Registered Office: Plot Nos. 31 (part) & 32, 3rd Floor, Tower-A, Ramky Selenium Financial District Nanakramguda, Hyderabad – 500 032, Telangana, India; **Tel:** 040-23007456; **Email:** frontier@fitlindia.com; **Website:** www.fitlindia.com;

CORPORATE IDENTITY NUMBER: L72200TG1986PLC006644

This Advertisement is being issued by Saffron Capital Advisors Private Limited (“**Manager to the Offer**”), on behalf of Mr. Ramarao Atchuta Mullapudi (“**Acquirer**”) together with Ms. Harika Vardhani Mullapudi (“**Person acting in concert / PAC**”) pursuant to Regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto (“**SEBI (SAST) Regulations**”) in respect of the open offer (“**Offer**”) for acquisition of up to 2,46,88,352 (Two crore forty six lacs eighty eight thousand three hundred fifty two) fully paid-up equity shares of face value of ₹ 1 each (“**Equity Shares**”), representing upto 26% of the total Emerging Voting Share Capital of Frontier Informatics Limited (“**Target Company**”) on a fully diluted basis, as of the tenth working day from the date of closure of the tendering period of the open offer (“**Voting Share Capital**”), from the eligible public shareholders of the Target Company for cash at a price of ₹ 3.50 (Rupees three and paise fifty only) per equity share. The DPS with respect to the aforementioned Offer was published on Friday, September 13, 2019 in all the editions of Financial Express (English Daily), Jansatta (Hindi Daily), Mumbai Lakshdeep (Marathi Daily) and Surya (Telugu Regional Daily where the Registered Office of the Target Company is located).

This Corrigendum is being issued pursuant to changes/amendments advised by SEBI vide its letter number SEBI/HO/CFD/DCR1/OW/P/2019/28430 dated October 25, 2019. Capitalized terms used in this Corrigendum but not defined herein shall have the same meaning as assigned to them in the DPS. This Corrigendum is being issued in all the newspapers in which the original DPS was published.

The public shareholders of the Target Company are requested to kindly note the following information related to the Offer:

A) The revised schedule of activities pertaining to the Offer is set forth below:

Activity	Original Schedule (Day and Date)	Revised Schedule (Day and Date)
Issuance of Public Announcement (PA)	Thursday, September 05, 2019	Thursday, September 05, 2019
Publication of DPS in the newspapers	Friday, September 13, 2019	Friday, September 13, 2019
Filing of the draft letter of offer with SEBI	Friday, September 20, 2019	Friday, September 20, 2019
Last date for a competitive bid	Monday, October 07, 2019	Monday, October 07, 2019
Last date for SEBI observations on draft letter of offer (in the event SEBI has not sought clarifications or additional information from the Manager to the Offer)	Tuesday, October 15, 2019	Friday, October 25, 2019
Identified Date*	Thursday, October 17, 2019	Wednesday, October 30, 2019
Last date by which Letter of Offer duly incorporating SEBI's comments to the Draft Letter of Offer, is required to be dispatched to shareholders	Thursday, October 24, 2019	Wednesday, November 06, 2019
Last Date by which the committee of the independent directors of the Target Company shall give its recommendation on the Open Offer to the Public Shareholders	Wednesday, October 30, 2019	Monday, November 11, 2019
Last date for upward revision of the Offer price/ Offer size	Thursday, October 31, 2019	Wednesday, November 13, 2019
Last date of publication of the Open Offer opening public announcement, announcing the schedule of activities of this Open Offer, status of statutory and other approvals, if any, and procedure for tendering acceptances	Thursday, October 31, 2019	Wednesday, November 13, 2019
Date of commencement of Tendering Period (Offer Opening Date)	Friday, November 01, 2019	Thursday, November 14, 2019
Date of Expiry of Tendering Period (Offer Closing Date)	Friday, November 15, 2019	Wednesday, November 27, 2019
Date by which all requirements including payment of consideration, rejection/acceptance and return of Shares to the Public Shareholders of the Target Company whose Shares have been rejected in this Open Offer	Friday, November 29, 2019	Wednesday, December 11, 2019
Last date for issue of post-offer advertisement	Friday, December 06, 2019	Wednesday, December 18, 2019

**Identified Date is only for the purpose of determining the Public Shareholders of the Target Company as on such date to whom the Letter of Offer shall be posted. It is clarified that all the Public Shareholders (registered or unregistered) who own the Offer Shares are eligible to participate in the Open Offer at any time before the closure of the Tendering Period.*

OTHER INFORMATION

- The Target Company has filed with BSE the requisite documents for obtaining in-principle approval for the issue and allotment of upto 4,40,00,000 equity shares to be issued on preferential basis to the Acquirer, PAC and other shareholders of Xenosoft in terms of Regulation 28(1) of the SEBI (Listing Obligations and Disclosure Requirements), Regulations, 2015. BSE vide its letter no. DCS/PREF/BA/PRE/353/2019-20 dated November 07, 2019 has granted an in-principle approval for issue of 4,39,95,930 shares.
- PROCEDURE TO BE FOLLOWED BY SHAREHOLDERS WHO ARE HOLDING SHARES IN PHYSICAL FORM:**
 - As per the proviso to Regulation 40(1) of the SEBI (LODR) Regulations (as amended by the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Fourth Amendment) Regulations, 2018), effective from April 01, 2019, requests for effecting transfer of securities shall not be processed unless the securities are held in the dematerialized form with a depository.
 - Please note that the Shares held in physical form and tendered under the Open Offer would not be accepted. Public Shareholders holding Shares in physical form are therefore requested to dematerialize their physical shareholding before participating in the Open Offer.
 - Accordingly, the Public Shareholders who are holding Shares in physical form and are desirous of tendering their Shares in the Open Offer can do so only after their Shares are dematerialized. Such Public Shareholders are advised to approach any depository participant to have their Shares dematerialized.
 - The Public Shareholders holding Shares in Dematerialized mode are not required to fill any Form of Acceptance.
- References to various dates as mentioned in Public Announcement/Detailed Public Statement /Draft Letter of Offer should be read as per revised activity schedule as mentioned above.
- The Open Offer shall continue and shall be completed as per the schedule set out above and updated in the Letter of offer sent to shareholders of the Target Company.
- All the other terms and conditions remain unchanged
- The Acquirer and PAC accepts full responsibility for the information contained in this Corrigendum and also for the obligations of the Acquirer as laid down in SEBI (SAST) Regulations.
- The Public Announcement, Detailed Public Statement, Corrigendum and Letter of Offer will also be available on SEBI's website (www.sebi.gov.in) and on the website of Manager to the Offer (www.saffronadvisor.com).

MANAGER TO THE OFFER	REGISTRAR TO THE OPEN OFFER
SAFFRON ***** energising ideas Saffron Capital Advisors Private Limited CIN: U67120MH2007PTC166711 605, 6th Floor, Centre Point, J.B. Nagar, Andheri East, Mumbai - 400 059, Maharashtra, India; Tel +91 22 4082 0906; Fax +91 22 4082 0999 Email: openoffers@saffronadvisor.com; Website: www.saffronadvisor.com Investor grievance email: investorgrievance@saffronadvisor.com Contact Person: Varsha Gandhi SEBI Registration Number: INM000011211; SEBI Registration Validity: Permanent	KARVY FINTECH Karvy Fintech Private Limited CIN: U72400TG2017PTC117649 Karvy Selenium Tower B, Plot no.31 & 32, Financial District, Nanakramguda, Hyderabad – 500 032, Telangana, India Tel No. +91 40 6716 2222 Fax +91 40 2343 1551; Email: einward.ris@karvy.com Investor grievance email: fil.openoffer@karvy.com Website : www.karisma.karvy.com; Contact Person: M. Muralikrishna SEBI Registration No: INR000000221; SEBI Registration Validity: Permanent

Issued by the Manager to the Offer for and on behalf of the Acquirer and PAC

Ramarao Atchuta Mullapudi
Harika Vardhani Mullapudi

(Through their duly constituted Power of Attorney holder, VSRR Prasad, holding specific Power of Attorney dated August 21, 2019)

Place: Hyderabad

Date: November 07, 2019